

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.447/2004

(9)

Thursday, this the 11th day of March, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

1. Mrs. Vandana  
r/o A-1/108C, DDA Flats, Double Storey  
Paschim Vihar, Delhi-63
2. Mrs. Navneet Singh  
r/o 3/42 Roop Nagar  
1st Floor, Delhi-7

..Applicants

(By Advocate: Ms. M. Sarada)

Versus

1. The Principal  
Sarvodaya Kanya Vidyalaya  
Rani Khera, Delhi
2. The Principal  
Sarvodaya Kanya Vidyalaya  
Kutub Garh, Delhi
3. The Principal Secretary  
Deptt. of Education  
Govt. of NCT of Delhi  
Delhi Sectt. Building, Delhi
4. The Director  
Directorate of Education  
Govt. of NCT, Delhi

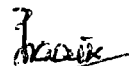
..Respondents

O R D E R (ORAL)

Justice V. S. Aggarwal:

Learned counsel for applicants states that she may be permitted to withdraw the present petition but she states that she would like to file a petition for disobedience of the directions of the Delhi High Court before the said Court.

2. Subject to aforesaid, dismissed as withdrawn.

  
( S. K. Naik )  
Member (A)

  
( V. S. Aggarwal )  
Chairman

/sunil/